Central Administrative Tribunal, Allahabad Bench, Allahabad.

Dated: Allahabad, This The 27th Day of March, 2000.

Coram: Hon ble Mr. S. Dayal, A.M.
Hon ble Mr. Rafiq Uddin, J.M.

Civil Contempt Application No. 2073 of 1993

in

Original Application No. 413 of 1992.

Alim Ahmad son of Mohd Sagir Khan, A.B.M. Building Materials, Deen Dayal Nagar, Sipri Bazar Jhansi, (U.P.)

. . . Applicant.

(Through Sri R.K. Nigam, Adv.)

Versus

B.B. Mudgil, Chairman, Railway Recruitment Board, Bombay Central.

. . . Opp. Party.

(Through Sri A.K. Gaur, Adv.)

Order (Open Court)

(By Hon'ble Mr. S. Dayal, A.M.)

This contempt petition was filed by the applicant alleging knowing and deliberate violation of order of this Tribunal dated 12.5.92 in O.A.

413 of 1992.

2. In a bunch of O.As. including O.A. No. 413 of

1992 decided by a common order the respondents were directed to launch an enquiry into the matter associating the applicant with the same and in case no foul play on the part of the applicant was found the applicant should not be deprived of the fruits of his labour and should be given appointment.

- The applicant has alleged that a copy of this order was furnished to the respondents and the applicant personally visited the office of Opposite party in Bombay but the Opposite party showed no inclination to comply with the directions.
- The learned counsel for the Opp. Farty has filed a counter raply in which it is mentioned that prior to the order of Allahabad Bench in the bunch of cases including that of the applicant the Central Administrative Tribunal, Mumbai Bench had disposed of similar cases by order dated 14.2.91 by which they had directed the Railway Administration to appoint a #igh powered committee to scrutinise all cases after giving notice to the affected party and to perform its genuineness about the test etc. The High powered committee scrutinised 693 candidates including the persons involved in the present case and all were called to appear before the committee. The committee did not recommend appointment/selection of any of the candidates. Thus the direction to hold an enquiry had substantially been complied with.
- mentioned any of these facts. He has also not
 mentioned that respondents had called the applicant

before High Powered Committee on 14.10.92 and the applicant had attended.

In view of not stating all facts by the applicant and in view of the enquiry conducted by High Fowered Committee we find no disobedience of the order dated 12.5.92 in O.A. 413/92. We, therefore, dismiss the contempt petition and opposite party stands discharged of the notice given.

Member (J.)

Member (A.)

Nafees.